

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 141/TT/2015

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

Date of Order : 20.4.2017

In the matter of:

Approval of transmission tariff for MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line only under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region for tariff block 2014-19 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Soudamini", Plot No. 2, Sector 29
Gurgaon -122001

.....Petitioner

Vs

1. Madhya Pradesh Power Trading Company Limited,
Shakti Bhawan, Rampur,
Jabalpur-482 008
2. MB Power (Madhya Pradesh) Limited,
Corporate Office, 235, Okhla Industrial Estate,
Phase-III, New Delhi-110 020
3. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th Floor,
Andheri (East),
Mumbai-400 052



4. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
5. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001
6. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
7. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
8. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
9. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Limited,
3/54, Press Complex, Agra-Bombay Road
Indore-452 008

...Respondents

CORRIGENDUM

In the RoP dated 18.6.2015, the Commission after hearing the parties reserved the order in the main petition. In the subsequent order dated 8.8.2016 in I.A. No.21/IA/2016, the Commission observed that "Since the order in the petition is already reserved, the Commission will proceed to pass the order after taking into account the submissions of the petitioner and applicant in the IA with reference to the interrogatories." In para 9 of order dated 3.11.2016 granting provisional tariff for the subject transmission assets, it was inadvertently observed that issues raised by MBPL would be considered at the time of final hearing. This inadvertent error is sought to be rectified in terms of Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business)



Regulations, 1999 as amended on 12.11.2013. Accordingly, in the last sentence of para 9 of order dated 3.11.2016, words “at the time of final hearing” shall be read as “at the time of issue of final order”.

2. All other terms of the order dated 3.11.2016 remains unchanged.

sd/-
(M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

